

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 173 of 2021**

In the matter of:

Mr. Venugopal Dhoot & Anr.

....Appellants

Vs.

Mr. Pravin R. Navandar & Ors.

....Respondents

Present:

Appellants: Mr. Amir Arsiwala, Advocate.

Respondents: Mr. Aditya V Singh, Mr. Vishnu Shriram, Mr. Ashwij Ramaiah, Advocates for R1

ORDER

(Through Virtual Mode)

15.03.2021: The issue raised in this appeal preferred against the order dated 15th December, 2020 passed by the Adjudicating Authority (National Company Law Tribunal), Mumbai Special Bench, Court No.II, directing the Directors, Promoters and the persons associated with the management of Corporate Debtor-‘VOVL Limited’ *inter alia* to hand over all Books of Accounts/ Bank Accounts and provide information to the Resolution Professional is that the Adjudicating Authority has not taken into consideration the plea raised by the Appellant that it had no other documents in its possession. That apart, it is contended by Mr. Amir Arsiwala, Advocate representing the Appellant that Resolution Professional was seeking documents and information pertaining to companies other than the Corporate Debtor-‘VOVL Limited’. Besides the affairs of the Corporate Debtor were managed by its holding company and all documents and information relating thereto was available only with the holding company.

Contd/-.....

Issue notice upon Respondents. Appellant to provide mobile Nos./ e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed by 16th March, 2021.

Notice on behalf of Respondent No.1 is waived and accepted by Mr. Aditya V Singh, Advocate. No further notice need be issued to him. Learned counsel for the Appellant will provide complete set of appeal paper book to learned counsel for the Respondent No.1 during the course of the day. Respondent No.1 may file reply-affidavit within 10 days. Rejoinder, if any, be filed within 10 days thereof.

Short written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

List the appeal 'for admission (after notice)' on 7th April, 2021.

Meanwhile, as an ad-interim, it is directed that while the Appellant will co-operate with the Resolution Professional providing him all required information and documents in relation to the Corporate Debtor on a written notice, no penal action in terms of the impugned order shall be initiated against the Appellant.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/nn